## PRINCIPAL SEAT AT BOMBAY <u>N O T I C E</u> (W.E.F. 02.01.2025) (Partial Modification w.e.f. 22.01.2025)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up **Original Side and Appellate Side matters**, the Hon'ble the Chief Justice has been pleased to approve the following :

- The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble The Chief Justice is allowed before the Division Bench headed by the Hon'ble Shri Justice A. S. Chandurkar.
- The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Shri. Justice A. S. Chandurkar is allowed before the Division Bench headed by the Hon'ble Shri. Justice M. S. Sonak and vice versa.
- 3) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Smt. Justice Revati Mohite Dere is allowed before the Division Bench headed by the Hon'ble Shri. Justice Sarang V. Kotwal and vice versa.
- 4) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Shri Justice Ravindra V. Ghuge is allowed before the Division Bench headed by the Hon'ble Shri. Justice Sarang V. Kotwal.
- 5) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Shri Justice A. S. Gadkari is allowed before the Division Bench headed by the Hon'ble Shri. Justice B. P. Colabawalla and vice versa.
- 6)\* The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the Hon'ble Shri Justice Nitin W. Sambre is allowed before the Division Bench headed by the Hon'ble Shri. Justice G. S. Kulkarni and vice versa.
- The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri Justice Riyaz I. Chagla is allowed before the Single Bench presided over by the Hon'ble Shri. Justice Manish Pitale and vice versa.

- 8) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Prithviraj K. Chavan is allowed before the Single Bench presided over by the Hon'ble Shri. Justice R. N. Laddha and vice versa.
- 9) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice N. J. Jamadar is allowed before the Single Bench presided over by the Hon'ble Shri. Justice Madhav Jamdar and vice versa.
- 10) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Milind N. Jadhav is allowed before the Single Bench presided over by the Hon'ble Shri. Justice N. R. Borkar and vice versa.
- 11) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Abhay Ahuja is allowed before the Single Bench presided over by the Hon'ble Shri. Justice Arif S. Doctor and vice versa.
- 12) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Shivkumar Dige is allowed before the Hon'ble Smt. Justice Sharmila U. Deshmukh and vice versa.
- 13) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri. Justice Sandeep V. Marne is allowed before the Hon'ble Ms. Justice Gauri Godse and vice versa.
- 14) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the Hon'ble Shri Justice Somasekhar Sundaresan is allowed before the Single Bench presided over by the Hon'ble Shri. Justice Arif S. Doctor.

## <u>NOTE</u>

- (A) This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Remove from board", etc.
- (B) The aforesaid directions shall be in force until the present assignment continues.

(C) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

## \* Indicates partial modifications at Sr. No. 6.

Dated this 21st day of January 2025

By Order

Sd/-(S. B. Bhansali) Prothonotary and Senior Master, High Court, Original Side, Bombay. Sd/-

(H. M. Bhosale) Registrar (Judicial-I) High Court, Appellate Side, Bombay.